

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

Minutes of the Norms Committee-II Meeting No. 31/09 held on 04.11.2008.

The Meeting No. 31/09 of Norms Committee-II was held on 04.11.2008 for the licensing year 2008-2009 under the Chairmanship of Joint Director General of Foreign Trade (OPH) to consider the applications under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2004-2009. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri K.K. Tiwari, AIA	DHI
2.	Shri B.D.Ghosh, Jt.IA	M/o Steel
3.	Sh. S.K. Jain, D.O.	DIPP
4.	Shri A. K. Mishra, Asst IA	M/o Steel
5.	Shri K.K. Funda, AD	DC(SSl)
6.	Shri Narendra Vashista, FTDO	DGFT

The Committee took up the individual cases of the agenda of this meeting for discussion and the decision taken in respect of each case as follows:

1	Case No.:1/32/81-ALC2/2008	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:32/81-ALC2/2008 04.11.2008	Status:Case Added
	HQ File :01/81/050/00467/AM09/	RLA File :09/24/040/00272/AM09/	Lic.No/Date:0910035661 17.10.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 31/81 held on 04.11.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 23.12.2008.			

2	Case No.:2/32/81-ALC2/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:32/81-ALC2/2008 04.11.2008	Status:Case Added
	HQ File :01/81/050/00468/AM09/	RLA File :35/24/040/00049/AM08/	Lic.No/Date:3510024905 17.10.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 31/81 held on 04.11.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 23.12.2008.			

3	Case No.:3/32/81-ALC2/2008	Party Name:ALCAN COMPOSITES INDIA PVT. LTD.	Meet No/Date:32/81-ALC2/2008 04.11.2008	Status:Case Added
	HQ File :01/81/050/00469/AM09/	RLA File :03/94/040/00487/AM09/	Lic.No/Date:0310491128 20.10.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 31/81 held on 04.11.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 23.12.2008.			

4	Case No.:4/32/81-ALC2/2008	Party Name:FINOLEX CABLES LIMITED	Meet No/Date:32/81-ALC2/2008 04.11.2008	Status:Case Added
	HQ File :01/81/050/00470/AM09/	RLA File :31/24/040/00159/AM09/	Lic.No/Date:3110035847 21.10.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 31/81 held on 04.11.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 23.12.2008.			

5	Case No.:5/32/81-ALC2/2008	Party Name:ABB LIMITED	Meet No/Date:32/81-ALC2/2008 04.11.2008	Status:Case Added
	HQ File :01/81/050/00471/AM09/	RLA File :07/24/040/00414/AM09/	Lic.No/Date:0710060548 21.10.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 31/81 held on 04.11.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm or the status if licence has been issued on net to net basis. The case stands deferred and to be relisted on 23.12.2008.			

6	Case No.:6/32/81-ALC2/2008	Party Name:ABB LIMITED	Meet No/Date:32/81-ALC2/2008 04.11.2008	Status:Case Added
	HQ File :01/81/050/00472/AM09/	RLA File :07/24/040/00413/AM09/	Lic.No/Date:0710060549 21.10.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 31/81 held on 04.11.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm or the status if licence has been issued on net to net basis. The case stands deferred and to be relisted on 23.12.2008.			

7	Case No.:7/32/81-ALC2/2008	Party Name:LOAD CONTROLS INDIA PVT.LTD.,	Meet No/Date:32/81-ALC2/2008 04.11.2008	Status:Case Added
	HQ File :01/81/050/00473/AM09/	RLA File :07/24/040/00399/AM09/	Lic.No/Date:0710060554 21.10.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 31/81 held on 04.11.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm or the status if licence has been issued on net to net basis. The case stands deferred and to be relisted on 23.12.2008.			

8	Case No.:8/32/81-ALC2/2008	Party Name:PEARL INSULATIONS PVT. LIMITED	Meet No/Date:32/81-ALC2/2008 04.11.2008	Status:Case Added
	HQ File :01/81/050/00474/AM09/	RLA File :07/24/040/00408/AM09/	Lic.No/Date:0710060562 22.10.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 31/81 held on 04.11.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 23.12.2008.			

9	Case No.:9/32/81-ALC2/2008	Party Name:FINE TOOLS(INDIA) PRIVATE LIMITED,	Meet No/Date:32/81-ALC2/2008 04.11.2008	Status:Case Added
	HQ File :01/81/050/00475/AM09/	RLA File :07/24/040/00406/AM09/	Lic.No/Date:0710060608 22.10.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 31/81 held on 04.11.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 23.12.2008.			

10	Case No.:10/32/81-ALC2/2008	Party Name:ELINS SWITCH BOARDS PVT. LTD.	Meet No/Date:32/81-ALC2/2008 04.11.2008	Status:Case Added
	HQ File :01/81/050/00476/AM09/	RLA File :07/24/040/00418/AM09/	Lic.No/Date:0710060617 22.10.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 31/81 held on 04.11.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm or the status if licence has been issued on net to net basis. The case stands deferred and to be relisted on 23.12.2008.			

11	Case No.:11/32/81-ALC2/2008	Party Name:CONTROL INFOTECH PRIVATE LIMITED	Meet No/Date:32/81-ALC2/2008 04.11.2008	Status:Case Added
	HQ File :01/81/050/00477/AM09/	RLA File :07/24/040/00417/AM09/	Lic.No/Date:0710060644 23.10.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 31/81 held on 04.11.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm or the status if licence has already issued on net to net basis. The case stands deferred and to be relisted on 23.12.2008.			

12	Case No.:12/32/81-ALC2/2008	Party Name:FANUC INDIA PVT LTD.,	Meet No/Date:32/81-ALC2/2008 04.11.2008	Status:Case Added
	HQ File :01/81/050/00478/AM09/	RLA File :07/24/040/00404/AM09/	Lic.No/Date:0710060658 23.10.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 31/81 held on 04.11.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm or the status if licence has been issued on net to net basis. The case stands deferred and to be relisted on 23.12.2008.			

13	Case No.:13/32/81-ALC2/2008	Party Name:GAVIRANGA ENTERPRISES	Meet No/Date:32/81-ALC2/2008 04.11.2008	Status:Case Added
	HQ File :01/81/050/00479/AM09/	RLA File :07/24/040/00401/AM09/	Lic.No/Date:0710060660 23.10.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 31/81 held on 04.11.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm or the status if licence has been issued on net to net basis. The case stands deferred and to be relisted on 23.12.2008.			

14	Case No.:14/32/81-ALC2/2008	Party Name:GAVIRANGA ENTERPRISES	Meet No/Date:32/81-ALC2/2008 04.11.2008	Status:Case Added
	HQ File :01/81/050/00480/AM09/	RLA File :07/24/040/00415/AM09/	Lic.No/Date:0710060661 23.10.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 31/81 held on 04.11.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm or the status if licence has been issued on net to net basis. The case stands deferred and to be relisted on 23.12.2008.			

15	Case No.:15/32/81-ALC2/2008	Party Name:SUNCHIRIN AUTOPARTS INDIA PVT. LTD.	Meet No/Date:32/81-ALC2/2008 04.11.2008	Status:Case Added
	HQ File :01/81/050/00481/AM09/	RLA File :07/24/040/00425/AM09/	Lic.No/Date:0710060663 23.10.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 31/81 held on 04.11.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 23.12.2008.			

16	Case No.:16/32/81-ALC2/2008	Party Name:RAM RATNA WIRES LIMITED	Meet No/Date:32/81-ALC2/2008 04.11.2008	Status:Case Added
	HQ File :01/81/050/00482/AM09/	RLA File :03/95/040/00506/AM09/	Lic.No/Date:0310491845 24.10.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 31/81 held on 04.11.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 23.12.2008.			

17	Case No.:17/32/81-ALC2/2008	Party Name:GEM ELECTRO MECHANICALS PVT. LTD.,	Meet No/Date:32/81-ALC2/2008 04.11.2008	Status:Case Added
	HQ File :01/81/050/00483/AM09/	RLA File :13/24/040/00016/AM09/	Lic.No/Date:1310027235 24.10.2008	Defer Date:

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 31/81 held on 04.11.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 23.12.2008.

18	Case No.: 18/32/81-ALC2/2008	Party Name:ABB LIMITED	Meet No/Date:32/81-ALC2/2008 04.11.2008	Status: Case Added
	HQ File :01/81/050/00484/AM09/	RLA File :07/24/040/00430/AM09/	Lic.No/Date:0710060679 24.10.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 31/81 held on 04.11.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm or the status if licence has been issued on net to net basis. The case stands deferred and to be relisted on 23.12.2008.			

19	Case No.: 24/32/81-ALC2/2008	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:32/81-ALC2/2008 04.11.2008	Status: Case Added
	HQ File :01/81/050/00490/AM09/	RLA File :05/24/040/00479/AM09/	Lic.No/Date:0510229948 24.10.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 31/81 held on 04.11.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm or the status if licence has already issued on net to net basis. The case stands deferred and to be relisted on 23.12.2008.			

20	Case No.: 19/32/81-ALC2/2008	Party Name:SURINDRA ENGINEERING CO.LTD.,	Meet No/Date:32/81-ALC2/2008 04.11.2008	Status: Case Added
	HQ File :01/81/050/00485/AM09/	RLA File :03/95/040/00608/AM09/	Lic.No/Date:0310492004 27.10.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 31/81 held on 04.11.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 23.12.2008.			

21	Case No.: 20/32/81-ALC2/2008	Party Name:CARPO ELECTRONIKS LTD,	Meet No/Date:32/81-ALC2/2008 04.11.2008	Status: Case Added
	HQ File :01/81/050/00486/AM09/	RLA File :06/24/040/00039/AM09/	Lic.No/Date:0610014486 27.10.2008	Defer Date:

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 31/81 held on 04.11.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm or the status if licence has been issued on net to net basis. The case stands deferred and to be relisted on 23.12.2008.

22	Case No.:21/32/81-ALC2/2008	Party Name:ISOVOLTA (INDIA) PVT. LTD.	Meet No/Date:32/81-ALC2/2008 04.11.2008	Status:Case Added
	HQ File :01/81/050/00487/AM09/	RLA File :03/94/040/00729/AM09/	Lic.No/Date:0310492136 27.10.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 31/81 held on 04.11.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 23.12.2008.			

23	Case No.:22/32/81-ALC2/2008	Party Name:CROWN CORPORATION PVT. LTD.	Meet No/Date:32/81-ALC2/2008 04.11.2008	Status:Case Added
	HQ File :01/81/050/00488/AM09/	RLA File :03/94/040/00658/AM09/	Lic.No/Date:0310492157 27.10.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 31/81 held on 04.11.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 23.12.2008.			

24	Case No.:23/32/81-ALC2/2008	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:32/81-ALC2/2008 04.11.2008	Status:Case Added
	HQ File :01/81/050/00489/AM09/	RLA File :07/24/040/00429/AM09/	Lic.No/Date:0710060731 27.10.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 31/81 held on 04.11.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 23.12.2008.			

25	Case No.:25/32/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:32/81-ALC2/2008 04.11.2008	Status:Case Added
	HQ File :01/81/050/00491/AM09/	RLA File :11/24/040/00027/AM09/	Lic.No/Date:1110018793 27.10.2008	Defer Date:

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 31/81 held on 04.11.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 23.12.2008.

26	Case No.: 26/32/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:32/81-ALC2/2008 04.11.2008	Status: Case Added
	HQ File :01/81/050/00492/AM09/	RLA File :11/24/040/00024/AM09/	Lic.No/Date:1110018794 27.10.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 31/81 held on 04.11.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 23.12.2008.			

27	Case No.: 27/32/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:32/81-ALC2/2008 04.11.2008	Status: Case Added
	HQ File :01/81/050/00493/AM09/	RLA File :11/24/040/00028/AM09/	Lic.No/Date:1110018795 27.10.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 31/81 held on 04.11.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 23.12.2008.			

28	Case No.: 28/32/81-ALC2/2008	Party Name:MITTAL APPLIANCES LIMITED,	Meet No/Date:32/81-ALC2/2008 04.11.2008	Status: Case Added
	HQ File :01/81/050/00494/AM09/	RLA File :11/24/040/00044/AM09/	Lic.No/Date:1110018796 27.10.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 31/81 held on 04.11.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 23.12.2008.			

29	Case No.: 29/32/81-ALC2/2008	Party Name:COPPER STRIPS PVT LTD	Meet No/Date:32/81-ALC2/2008 04.11.2008	Status: Case Added
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	HQ File :01/81/050/00495/AM09/	RLA File :11/24/040/00045/AM09/	Lic.No/Date:1110018799 27.10.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 31/81 held on 04.11.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 23.12.2008.			

30	Case No.:30/32/81-ALC2/2008	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:32/81-ALC2/2008 04.11.2008	Status:Case Added
	HQ File :01/81/050/00496/AM09/	RLA File :11/24/040/00043/AM09/	Lic.No/Date:1110018801 27.10.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 31/81 held on 04.11.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 23.12.2008.			

31	Case No.:31/32/81-ALC2/2008	Party Name:AMBICA STEELS LTD.	Meet No/Date:32/81-ALC2/2008 04.11.2008	Status:Case Added
	HQ File :01/81/050/00497/AM09/	RLA File :05/24/040/00487/AM09/	Lic.No/Date:0510229979 27.10.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 31/81 held on 04.11.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 23.12.2008.			